12.53 hrs.

MOTION RE: TWENTY-EIGHTH REPORT OF THE UNION PUBLIC SERVICE COMMISSION—*Contd.*

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri P. Venkatasubbiah on the 11th March, 1980, namely:—

"That this House do take note of the Twenty-eighth Report of the Union Public Service Commission for the period 1st April, 1977 to 31st March, 1978, together with Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned in the Report, laid on the Table of the House on the 30th January, 1980."

SHRI P. K. KODIYAN (Adoor): Mr. Deputy-Speaker, Sir, the general criticism about the function of the UPSC has been that the methods of recruitment and the system of examinations conducted by the Commission are such that it favoured a particular section of the candidates viz., those coming from the urban areas, where they have got the advantage of more facilities for higher education, which those coming from the rural and backward areas are put at a disadvantage. This is the general criticism about the functioning of UPSC and this criticism is not without any basis. The personality test conducted by the UPSC had very vastly contributed to this criticism. I am glad to note from the Report that the UPSC, has, of late, been taking keen interest in removing these disadvantages. As a matter of fact, it is mentioned in the Report that a conference of the Chairman of Public Service Commissions, held under the auspices of UPSC in 1977, had made a recommendation that special efforts must be made to draw out candidates from the rural and backward areas and also the candidates from the backward communities, so that they are given an equal opportunity to prove their worth. I do not know what exactly has been done by the Commission in this respect in order to implement the recommendations of this Conference because from the statistics furnished in the Commission's report we do not find as to what percentage of candidates coming from rural and backward areas had appeared for the various examinations conducted by the UPSC and how many of them had been actually recommended and how many of them had been actually appointed. No such statistics are given. Therefore, I request that in future reports, in order to allay these fears, the Commission should give the break-up of the candidates coming from urban areas and the candidates coming from rural and backward areas.

Secondly, I should congratulate the UPSC in their effort to rather simplify the process of examination and make it more objective. In this connection, the new method of introducing an objective type of examinatio nis a welcome measure, an advance on the old system. There is no doubt about it. But at the same time, I have to point out certain continuous failures on the part of the Government, on the part of the various Ministries in regard to certain recommendations made by the Commission in its earlier reports. For example, they have made a valuable criticism that the meetings of the departmental promotion committees were not held. As early as in 1976, the Commission had notified the need for an early decision of promotions in regard to service personnel. But the various departments had not even cared to hold the departmental promotion committees. The Commission's report says that there was not even a list prepared of the officers who deserved to be or who were qualified for promotion otherwise. I may point out that despite the repeated reminders by the Commission, the various departments had not cared for this particular aspect of the functioning of the UPSC. Unless the departmental promotion committees meet regularly, the Commission's responsibility of giving proper advice with regard to promotion of officers cannot be carried out.

Another point which I want to bring to the notice of the hon. Minister is that while the number of vacancies are reserved for Scheduled Castes and Scheduled Tribes, they are very inadequately filled up. If you take the number of vacancies during the years 1975 to 1977, for Scheduled Castes, in the various categories of posts, there were 2109 vacancies....

MR. DEPUTY-SPEAKER: You continue after lunch. We now adjourn for lunch to meet again at 2 P.M.

---

13 hrs.

The Lok Sabha adjourned for lunch till fouteen of the clock.

The Lok Sabha ressembled after lunch at five minutes past fourteen of the clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

MOTION RE. TWENTY-EIGHTH REPORT OF THE UNION PUBLIC SERVICE COMMISSION—*Contd.*

MR. DEPUTY-SPEAKER: Mr. Kodiyan, you can continue.

SHRI P. K. KODIYAN (Adoor): I was referring to the representation of Scheduled Castes and Scheduled Tribes in the government services and what the UPSC has been able to do for them. I was saying that between 1973—77 there were 2109 posts reserved for the Scheduled Castes in various examinations. I need not mention the details of the examinations and out of that, only 1298 were recommended for appointment, that is, about 60 per cent. With regard to Scheduled Tribes the position is still worse. There were 1539 vacancies for the Scheduled Tribes and only 282 were recommended; that means hardly 18 per cent. 18 per cent of the Scheduled Tribes were recommended for these appointments. If you take some of the individual examinations, you will find a still worse picture. For example, against the post of 85 stenographers, not even a single Scheduled Tribes man was recommended. The number or recommendations for appointment was zero against 85 vacancies so far as Scheduled Tribes was concerned. In the case of Scheduled Castes a little better picture can be seen and even in their case, the position is far from satisfactory.

I also understand from the report that with regard to a number of posts, not even a single application was received by the UPSC either from the Scheduled Castes or from the Scheduled Tribes. I do not know whether there was no qualified Scheduled Caste or Scheduled Tribe candidate available in the country or something failed in the matter of publicising the vacancies by the UPSC through the various media including the regional language newspapers. I want, the hon. Minister should give a clarification.

There are promotional posts for Scheduled Castes and Scheduled Tribes. Here also I find hardly 15 per cent of the posts have been filled up with Scheduled Caste candidates officers. So far as Scheduled Tribes are concerned, I find from this report only 7.5 per cent of the posts were filled up by way of promotional selection. From all these it is clear that the position of the Scheduled Castes and Scheduled Tribes is far from satisfactory. So far as their representation in the various government services is concerned, UPSC, of course, cannot alone promote their cases. They have to look into the general standard of efficiency and proficiency in the examinations, etc. But considering the background of the Scheduled Castes and Scheduled Tribes and considering the difficulties they have been facing due to historical and various other reasons for centuries, I should say some more consideration has to be shown to these classes of people. Some more consideration has to be shown to these classes. That is my view.

[Shri P. K. Kodiyan]

Now, Sir, coming to the general question of providing an equal opportunity to all the candidates who appear before the Union Public Service Commission irrespective of their caste, creed or their background whether they are from urban or rural areas, in fact, they have taken some measures and I am happy to note that. With a view to providing more opportunities and removing some of the disadvantages that the people from the rural and backward areas are facing in so far as the examinations are concerned, one step was taken by them by providing the option to the candidates to answer some of the questions—most of the questions, I should say—except of course, the General Knowledge Paper which is answered in English, in their own mother tongue or in the various regional languages. But, I understand—I have come across the report in which the U.P.S.C. Chairman himself has given some figures for one examination held in 1979—last year—that in spite of this option being given to them, 86 per cent of the candidates preferred to answer not in their mother-tongue but in English. Only very few opted for their mother-tongue. This shows how the candidates are feeling. When it comes to a question of giving answers in their mother-tongue or in the regional languages, they feel that their knowledge in answering the question in their mother-tongue is not enough to give full expression or satisfactory expression to answers to some of the questions dealing with technical or scientific subjects. Since the equivalent terminology may not be available to them to express themselves in the regional languages; they think, many of them think—86 per cent of them think—that even though English is a foreign language yet it would be better for them to express in English rather than in their own languages. That only shows how inadequately the regional languages are developed.

MR. DEPUTY-SPEAKER: Mr. Kodiyan, that is because they are imparted education not in their mother-tongue but in English as a medium of instruction.

That is not so in Tamilnadu. That is why I think they would prefer to write in English. They have got their education not in regional language but in English.

SHRI P. K. KODIYAN: Even now some of the candidates whose education is in the regional languages in some areas have opted or must have opted—their percentage is very large 26 per cent—for English. For example, I can say that those who had opted for Malayalam which is the language of my State, I think, their total number may be 78 or so, a majority of them also prefer to write in English

I am all for strengthening, promoting, the regional languages and the medium of instruction should be the mother-tongue. But, what I am pointing out is this. It shows that the development of the regional languages has been very very unsatisfactory Therefore, the educational experts in the Government of India, in the Ministry of Education, concerned with higher standards of education should pay special attention to this aspect.

I only wanted to point out that although the U.P.S.C. had introduced this option of writing in their own languages with a good intention, the response was not coming forth from the candidates due to inadequate development of the regional languages

Sir, it has been repeatedly pointed out by the Commission in their Reports that the Government had been, despite repeated warnings by the Commission, resorting every year to a number of *ad hoc* appointments and the hon'ble Minister while introducing this Report caught hold of one sentence where it is said "Even though some improvement had been made in this respect...." The main point is

that this had been happening year after year. Some improvement must have taken place. There is no doubt about it but Government should not shirk their responsibility. Why is it repeatedly happening? It is a very undesirable practice and it must be put an end to as early as possible.

Lastly, Sir, a word about personality test. I am totally opposed to personality test. I cannot understand what is meant by this personality test. Does it mean the weight, height and physical features of the candidate? Invariably 90 per cent of the candidates coming from villages and backward communities fail in this personality test becouse may be the appearance of many of them is like me.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): You are one of the brilliant members of Parliament.

SHRI P. K. KODIYAN: There is one hon'ble Member here in our House, Shri Kusuma Krishna Murthy. He was telling me that he had appeared several times for IAS examination and in written test he was always among the toppers but when he appeared for personality test he failed.

AN HON. MEMBER: But people have chosen him.

SHRI P. K. KODIYAN: Sir, I am told Babu Jagjivan Ram after his graduation when he tried for some service the person who interviewed him said that he was not fit and he was rejected. Later on we have found how Babuji had grown up and became one of the ablest administrators and Statesman of our country. So, this personality test has nothing to do with reality. It is also incompatible with the objective of drawing candidates from the backward areas and examining them in their own background and in their own experience. Therefore, it is high time this personality test could be done away with. With these words I conclude.

श्री जैनुल बशर (गाजीपुर) : उपाध्यक्ष महोदय, यूनियन पब्लिक सर्विस कमीशन की रिपोर्ट मैंने पढ़ी। ऐसा लगा कि हर वर्ष की तरह यह एक रुटिन रिपोर्ट है जो प्रत्येक वर्ष यू० पी० एस० सी० सरकार को देता है। कोई ऐसी बात इस रिपोर्ट मे नजर नही आई जिसके बारे मे बराबर इस माननीय सदन में और इस सदन के बाहर एतराज किए गए कि यूनियन पब्लिक सर्विस कमीशन द्वारा जो परीक्षा ली जाती है वह हमारे देश के पूरे वातावरण का प्रतिनिधित्व नही करती। हम इस माननीय सदन में इकट्ठे है और यह सदन देश के प्रत्येक भाग, प्रत्येक क्षेत्र, प्रत्येक भाषा बोलने वालों, हर जाति बिरादरी वालो और हर धर्म को मानने वालो का, बेकवर्ड इलाको का, फारवर्ड इलाको का, सभी का प्रतिनिधित्व करता है। यह एक प्रभुता सम्पन्न सदन है। लेकिन जब हम देश की सेवाओ की तरफ नजर उठाते है तो हम यह देखते है कि देश की सेवाओ पर एक ऐसे वर्ग ने अधिकार कर रखा है जिस वर्ग का पालन पोषण अंग्रेजी शासन काल मे किया गया, बाबू से लेकर साहब तक जिन्हे यहां अंग्रेजो ने बनाया। अंग्रेजो की गुलामी से हमे छुटकारा मिल गया लेकिन अंग्रेजो द्वारा बनाए गए साहब लोगो की गुलामी से अभी छुटकारा नही मिला। यह बडे दुख की बात है।

आज भी हम देखते है कि हमारी सेवाओं में जितने लोग आते है उनमे अधिकाश, बल्कि 75 प्रतिशत से ज्यादा लोग अंग्रेजी स्कूलो मे पढ़े होते है। उनकी शिक्षा अंग्रेजी माध्यम के द्वारा होती है। उनका रहन-सहन अंग्रेजी तरीके पर होता है। उनका उठना-बैठना, खाना-पीना, बिल्कुल अंग्रेजी तरीके पर होता है और परीक्षा का जो हमारा तरीका है जिस प्रकार से परीक्षा ली जाती है उसमे केवल अंग्रेजी जानने वाले और अंग्रेजी स्कूल के पढ़े हुए लोग ही प्राथमिकता पा सकते है। मेरे ध्यान में कई ऐसे मामले आए हैं कि जो लडका गाव के स्कूलो से लेकर यूनिवर्सिटी तक फर्स्ट क्लास फर्स्ट पास हुआ है, वह अंग्रेजी स्कूलों मे नही पढा है, उसने यूनिवर्सिटी की परीक्षा भी प्रथम श्रेणी मे पास की है, लेकिन उसके मुकाबिले मे अंग्रेजी स्कूल का द्वितीय श्रेणी का लड़का आइ० ए० एस० के इम्तहान में पास हो जाता है, वह प्रथम श्रेणी का लड़का आइ०ए०एस० के इम्तहान में पास नही होता।

इसी के साथ साथ इस परीक्षा के तौर पर अब बहुत सारे ऐसे स्कूल कायम हो गए हैं जो इस परीक्षा की तैयारी कराते है और अमीर घरो के लड़के, अंग्रेजी स्कूलों में पढ़ने वाले लड़के बड़ी संख्या में दिल्ली, बम्बई, कलकत्ता और मद्रास में इन स्कूलों में ट्रेनिग लेते हैं। दो-दो तीन-तीन साल तक हजार हजार और पांच-पांच सौ रुपया

[श्री जैनुल बशर]

महीना खर्च करके ट्रेनिंग लेते हैं । उसके नतीजे में वे इम्तहान में पास हो जाते हैं और इन नौकरियों में आ जाते हैं । ऐसी सेवायें जो हमारे देश में हैं, क्या उनसे कोई अपेक्षा कर सकता है कि वे इस देश के गांवों में बसने वाले गरीब लोगों को तरक्की करेंगे या पिछड़े इलाकों को ऊंचा उठाने में मदद करेंगे ? मैं स्वयं गांव का रहने वाला हूं, आज तक मेरी जानकारी में नहीं आया कि मेरे गांव की गली से कोई कलक्टर कभी भी गुजरा हो । मैंने एस डी एम और कलक्टर के कैम्प गांवों के बागीचे में देखे है, जहां पर रहकर वे ऐश करते है और फाइलों को डिस्पोज-आफ करते हैं । लेकिन कभी गांव की समस्याओं की जानकारी करने के लिए गांव की गन्दी नालियों से कोई कलक्टर या कमिश्नर गुजरा हो--ऐसा मैंने नहीं देखा । हां, कभी कोई मिनिस्टर आये हों तो उनके साथ वे आ सकते हैं लेकिन अकेले वे कभी भी नहीं आते ।

सरकार देश की उन्नति के लिए प्रोग्राम और पालिसी बनाती है और उनको लागू करती है लेकिन यह जो अफसर हैं, हमारे देश की जो नौकरशाही है, वह बड़े ऊंचे घरों से आती है, वे अफसर बड़े अच्छे स्कूलों में पढ़े हुए होते है, उन्होंने कभी गांव देखा नहीं है, खेत कभी देखे नहीं हैं, वे गरीबों की समस्याओं से वाकिफ नहीं हैं, दस्तकारों की समस्याओं से वाकिफ नहीं हैं, तो ऐसी हालत में वे उन गरीबों के हित में, उन के फायदे के लिए किस प्रकार से प्रोग्राम लागू कर सकते हैं ? इसीलिए हम पिछले 30 वर्षों से देख रहे हैं जो भी नीतियां और प्रोग्राम बनाए गए, उनको जिस प्रकार से गरीब और पिछड़े लोगों के हित में लागू किया जाना चाहिए था उस प्रकार से उनको लागू नहीं किया गया । यदि वह प्रोग्राम ठीक प्रकार से लागू किए गए होते तो हमारे देश की स्थिति आज कुछ दूसरी ही होती ।

दूसरी बात यह है कि इन सेवाओं में गांवों का प्रतिनिधित्व बहुत कम है । इन सेवाओं में 75 प्रतिशत से अधिक लोग शहरों के ही रहने वाले हैं । जो 20-25 प्रतिशत प्रतिनिधित्व गांवों का आपको नजर आयेगा वह केवल इसलिए है कि हरिजनों के लिए सीट्स सुरक्षित है । हरिजनों में अधिकतर लोग गांवों के ही होते हैं । अगर हरिजनों के लिए सीट्स सुरक्षित नहीं होती तो शायद 90-95 प्रतिशत से भी अधिक शहर वाले ही इन सेवाओं में रहते । जो दो चार प्रतिशत लड़के गांवों के कहे भी जाते हैं, उनके पिता या दादा तो कभी गांव में रहते होंगे लेकिन उन लड़कों ने कभी गांव में शिक्षा नहीं पाई है, उन्होंने कभी गांव के वातावरण में आंख नहीं खोली है । वे अपने पिता या दूसरे लोगों के साथ आकर शहर में बस गए और अच्छे स्कूलों में शिक्षा पाई । इसीलिए वे आई ए एस में आ गए ।

मेरा सुझाव है कि इस पूरी परीक्षा प्रणाली को ही बदला जाए । यदि इस वर्तमान प्रणाली को आप नहीं बदलेंगे तो इस देश की नौकरशाही के तौर-तरीके में कोई परिवर्तन नहीं आयेगा । यूनियन पब्लिक सर्विस कमीशन हर वर्ष परीक्षायें लेता रहेगा और हर वर्ष उच्च वर्ग के लोग बेलबाटम वर्ग के लोग उन परीक्षाओं में पास होते रहेंगे । यह नौकरशाही एसी ही बनी रहेगी। इस सम्बन्ध मे मेरा एक सुझाव है, माननीय गृह मंत्री जी से मेरा अनुरोध है कृपा करके उस पर विचार करें । हमारे देश की मिलिट्री में सुरक्षा सेवाओं में जाने के लिए कुछ स्तर पर दर्जा 8 पास, कुछ स्तर पर दर्जा 10 पास और कुछ स्तर पर दर्जा 12 पास लड़कों को सेलेक्ट किया जाता है और फिर नेशनल डिफेंस अकादमी में, एयर फोर्स और नेवी की एकादमी में तीन, चार या पांच वर्ष तक उनको ट्रेनिंग दी जाती है और फिर उसके बाद उनसे फौज के काम लिए जाते है । मेरा सुझाव है इसी प्रकार से इस देश की जो महत्वपूर्ण सेवायें हैं--इंडियन एडमिनिस्ट्रटिव सर्विस ऐंड एलाइड सर्विसेज, इंडियन पुलिस सर्विस इत्यादि--इस प्रकार की जो भी बड़ी बड़ी सेवाये है उनके लिए हाई स्कूल पास लड़कों को सेलेक्ट कर लिया जाए, उसके बाद उनको चार-पांच साल तक एडमिनिस्ट्रेटिव अकादमी में रखकर शिक्षा दी जाए । उनके लिए एक ऐसा वातावरण पैदा किया जाए कि वे इस देश के गरीब और पिछड़े लोगों की भलाई कर सकें । गांवों में ले जाकर उनको ट्रेनिंग दिलाई जाए । उनको पिछडे क्षेत्रों में ले जाया जाए । आप उपेक्षित क्षेत्रों मे चले जाएं, इस तरह से मैं समझता हूं कि इन सेवाओं में अपेक्षित सुधार किया जा सकता है ।

दूसरी बात, उपाध्यक्ष जी, मैं यह कहना चाहता हूं कि यह जो अंग्रेजी है, आज सारे देश में चल रही है, मैं यह नहीं कहता कि पूरे देश में हिन्दी को लाद दिया जाए, मै इस राय का हरगिज नहीं हूं । लेकिन आज हिन्दी का विरोध केवल इस कारण से हो रहा है कि अगर हिन्दी को इन सेवाओं का माध्यम बना दिया जाएगा तो ग़ैर-हिन्दी भाषी लोगों का प्रतिनिधित्व इन सेवाओं में कम हो जाएगा । यह जड़ है जिसकी वजह से हिन्दी को अपनाने में बाधा पड़ रही है और ग़ैर-हिन्दी-भाषी लोग इससे डर रहे है ।

इसलिए मेरा सुझाव यह है कि हिन्दी और जो भी उनकी मातृभाषा है उसको परीक्षा का माध्यम बनाया जाना चाहिए और अंग्रेजी को परीक्षा के माध्यम से बिल्कुल हटा देना चाहिए । जब तक अंग्रेजी को परीक्षा के माध्यम से नहीं हटाया जाएगा, तब तक पिछड़े गरीब वर्ग और गांव के लोग इन सेवाओं में नहीं आ पायेंगे । अभी श्री कोडियन साहब कह रहे थे कि अंग्रेजी में उत्तर देने में ज्यादा लोग उत्सुक रहते हैं ।

उसकी वजह यह है कि क्षेत्रीय भाषाओं का इतना विकास नहीं हो सका है कि उन के माध्यम से वे अपनी बात को कह सकें ।

उपाध्यक्ष जी, मैं बड़े अदब के साथ यह अर्ज करना चाहता हूं कि खासकर हिन्दी भाषी प्रदेशों के लड़के ऐसे है जो अपनी बात को हिन्दी में अच्छी तरह से एकसप्रैस कर सकते हैं, जाहिर कर सकते हैं और अगर नहीं कर सकते हैं तो वे अंग्रेजी शब्द को भी हिन्दी में लिख सकते हैं, लेकिन उनको सबसे बड़ा डर यह है कि अगर वे अंग्रेजी में उत्तर नहीं देंगे तो वे परीक्षा में पास नहीं हो सकते, इसीलिए व अंग्रेजी को आफ़र करते हैं, ताकि वे परीक्षा में पास हो सकें । यह बड़ी अच्छी बात होगी कि अगर माननीय मंत्री जी यह बतायेंगे कि कितने लड़के क्षेत्रीय भाषाओं में, अपनी मातृभाषाओं में उत्तर देते हैं, सवालों के जवाब देते है और उन जवाब देने वालों में कितने आइ०ए०एस० में आए हैं, अंग्रजी आफर करने वालों का परसेंटेज क्या रहा है, क्षेत्रीय भाषाओं को आफर करने वालों का परसटेज क्या रहा है। अगर मंत्री जी यह देंगे तो उनको मिलेगा मातृभाषा को जिन लोगोंने आफर किया है, जिन लोगों ने अपनी मातृभाषा या हिन्दी में उत्तर दिया है, उनका प्रतिशत बहुत ही नीचे होगा और अंग्रेजी में जिन लोगों ने उत्तर दिया है, उनका प्रतिशत बहुत ऊंचा होगा ।

इसलिए यह आवश्यक है कि यह भावना उन लोगों में से मिटाई जाए कि अगर अंग्रेजी में उत्तर नहीं देंगे तो उनके सिलैक्शन के चान्सेज मारे जायेंग या कम हो जायेंगे । अगर वह हिन्दी में उत्तर देंगे तो बड़ी मुश्किल होगी, वह अंग्रेजी का मुकाबला नही कर सकेंगे । इस भावना से प्रेरित होकर, जैसा कि श्री कोडियन साहब ने बताया, 85–86% लोग अंग्रेजी में उत्तर देने के लिए उत्सुक होते हैं, उत्तर देना चाहते हैं, तो इसके लिए यह काम जरूरी है कि तो आप पब्लिक स्कूलों को हटा दीजिए, अंग्रेजी माध्यम से शिक्षा देने वाले स्कूलों को आप समाप्त कर दीजिए, ताकि जैसा हमारे देश का एक्ट कहता है कि "इक्वलिटी और अपोर्चुनिटी" होनी चाहिए ।

आप एक लड़के को देहरादून में पढ़ाइए और एक लड़के को गांव के ऐसे स्कूल में पढ़ाइए जहां पानी टपकता हो, जहां कड़कती धूप होनी हो, जिसको पेड़ के नीचे बैठकर पढ़ना पड़ता हो और देहरादून में पढ़न वाला लड़का जिसके माता-पिता 500–1000 रु० खर्च करके पढ़ाते हैं—अवश्य ही इन दोनों में फर्क होगा । इसलिए देहरादून में पढ़न वाला बच्चा ही आई०ए०एस० में आएगा और ग़रीब का बच्चा जो टूटे-फूट स्कूलों में पढ़ता है, वह आई० ए० एस० में नही आएगा । हालांकि उन के जीवन स्तर, उन की जिन्दगी की तुलना की जाब, तो आप देखेंगे, बल्कि आप को मानना पड़ेगा कि शायद वह लड़का ज्यादा होनहार था, ज्यादा अक़लमन्द था, ज्यादा इन्टेलिजन्ट था, समस्याओं को समझने की उस में ज्यादा कपेसिटी थी, लेकिन वह आइ०ए०एस० में नही आ सका । हमारे देश में एसे-ऐसे नेता हैं, ऐसे ऐसे जनप्रतिनिधि हैं जिन की जानकारी के सम्बन्ध में, जिन की इन्टलिजन्स के सम्बन्ध में, एडमिनिस्ट्रेटिव एबिलिटी के सम्बन्ध में कोई दो रायें नहीं हो सकती । अभी बाबूजी का ज़िक्र किया गया, कोडियन साहब ने कहा कि वह अपनी काबलियत और योग्यता के लिये कितने प्रसिद्ध हुए, लेकिन आई०ए०एन० में नहीं आ सके और आ भी नहीं सकते थ । बाबू जी जैसे लाखों और करोड़ों लोग आज भी इस देश में हैं, जो किसी भी मामले में, योग्यता के मामले में, सूझबूझ के मामले में, कामन-सेन्स के मामले में आई०ए०एस० में जाने वाले अफसरों के मुकाबले में ज्यादा अच्छी सूझबूझ रखते हैं, लेकिन वे परीक्षा के माध्यम से नहीं आ सकते, आप की परीक्षाओं का तरीका उन्हें मजबूर करता है कि वे इन सेवाओं में नही जा सकते और अंग्रेजी स्कल में पढा लिखा लड़का, जिस का बाप भी अफसर है, वे सारे-के-सारे लोग इस में जा सकते हैं ।

अब मैं एक बात खास तौर से शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के बारे में कहना चाहता हूं । शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लिये नौकरियों में जो आरक्षण है, वह तीस साल से, जब से हम को आजादी मिली है, तब से चला आ रहा है । यह देखने में आया है कि पहले दस-पन्द्रह सालों तक शेडयूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के गरीब लड़के, जो गांवों की झोंपड़ियों में पैदा हुए, उन्ही में पले और पढ़े, वे इन सेवाओं में आये, लेकिन अब यह देखने में आ रहा है कि शेडयूल्ड कास्ट्स और शडयूल्ड ट्राइब्स के लिये भी वही कायदा बना जा रहा है जो दूसरे वर्गो में है । क्योंकि जो शेड्यूल्ड कास्टस और शेड्ल्यूल्ड ट्राइब्स का लड़का अफसर हो गया क्लैक्टर हो गया, बड़ा अफसर बन गया, उस के लड़के भी अंग्रेज़ी स्कूलों में पढ़ने लगे, उन के लड़के भी ऊंची शिक्षा पाने लगे, नतीजा यह निकला कि सीटों का जो आरक्षण है, वह उन के लिये भी है और गांवों की झोपड़ी में रहने वाले, मुहल्लों में रहने वाले, कोठरियों में रहने वालों के लिये भी है, ऐसी स्थिति में इन शेड्यूल्ड कास्टस के

[श्री जैनुल बशर]

के अफसरों के लड़कों को मौका मिलने लगा, क्योंकि वे अंग्रेजी स्कूलों में पढ़ कर आते हैं और जो गांव के हरिजन का लड़का है, उस को अवसर नहीं मिलता वह पीछे की ओर जाने लगा है।

इस को दूर करने के लिये मैं गृह मंत्री जी को सुझाव दूंगा कि आप कोई ऐसा नियम बनायें कोई ऐसा कानून बनायें, यदि आवश्यकता हो तो संविधान में भी संशोधन करें कि जो हरिजन एक बार आइ०ए०एस० हो गया या उस के बराबर की कोई नौकरी पा गया या आप आमदनी का कोई क्राइटेरिया रखिये, कि उस के बाद उस के लड़के को उस आरक्षण से वंचित कर दिया जायगा, उस के लिये रिज़र्वेशन नहीं रहेगा, तब जा कर दूसरों को आगे बढ़ने का अवसर मिल सकेगा। आज हमारे देश में नौकरियों के मामले में दो क्लासें बन गई हैं —एक क्लास अफसरों की है, जो मुश्किल से 10—5 प्रतिशत लोग है और दूसरी क्लास बाबू लोगों की बन गई है। हमारा लड़का एम0ए0 पास कर के बाबू बन सकता है और कलेक्टर का लड़का एम० ए० पास कर के कलेक्टर हो सकता है — यह कहां का न्याय है, जब कि हमारे लड़के को पढ़ने की वह सुविधा प्राप्त नहीं है, जो कलेक्टर के लड़के को प्राप्त है? जब तक इस बात को नहीं बदला जायगा, जब तक इस तरीके को नहीं खत्म किया जायगा, यूनियन पब्लिक सर्विस कमीशन की इसी प्रकार की रिपोर्ट हर वर्ष पेश होती रहेंगी।

मैं बड़े दबे हुए शब्दों में यह कहना चाहता हूं चाहे कोई सरकार हो, चाहे उस का कोई चुनाव घोषणा पत्र हो इस देश के गरीब और पिछड़े हुए लोगों के लिये कुछ करने की चाहे उस को कितनी अच्छी नीयत हो, लेकिन जब तक अंग्रेजी स्कूलों में पढ़ने वाले नौकरशाहों की मनोवृत्ति को, जो अपने को जनता का सेवक नहीं, बल्कि शासक समझते है, बदला नहीं जायगा, तब तक आप की कोई भी नीति हो, वह कामयाब नहीं हो सकती, नहीं हो सकती, नहीं हो सकती।

इन शब्दों के साथ, उपाध्यक्ष जी, मैं न केवल मंत्री महोदय बल्कि इस सदन के सभी माननीय सदस्यों का ध्यान आकर्षित करना चाहता हूं कि यह बहुत ही अहम सवाल है।

यह बहुत ही इम्पोर्टेन्ट मामला है हमारे देश के भविष्य के लिए, आने वाली जो हमारी नसलें हैं उन के लिए। इसलिए मंत्री जी से मेरा यह कहना है कि वे इस मामले को इम्पार्टेन्ट समझ कर और इस की अहमियत को समझ कर इस पर विचार करें।

श्री राम विलास पासवान (हाजीपुर): उपाध्यक्ष महोदय, अभी संघ लोक सेवा आयोग के प्रतिवेदन पर जो बहस चल रही है वह बहुत ही गम्भीर बहस है।

मैं समझता हूं कि यदि इस प्रतिवेदन को देखा जाए, तो इस प्रतिवेदन में चार बातें मुख्य हैं। पहली है परीक्षा पद्धति दूसरी है नियुक्ति की पद्धति, तीसरी है बेरोजगारी और चौथी है विदेश सेवा और इन को एक एक कर के लें तो मैं समझता हूं कि जितने अभी माननीय सदस्य बोल चुके है और इस से पहले सेशन में जिन माननीय सदस्यों ने अपनी अपनी राय व्यक्त की थी इस रिपोर्ट पर या इस से पहले की रिपोर्टों पर जो राय व्यक्त की जा चुकी है, मैं समझता हूं कि तमाम के तमाम माननीय सदस्यों की भावना एक ही है और शुरू से एक ही भावना रही है। अब सरकार की क्या कठिनाई है, सरकार क्यों इस को लागू करने में सक्षम नहीं है, इस को सरकार बताएगी लेकिन एक बात मैं यह कहना चाहता हूं कि चाहे इस तरफ के लोग हों और चाहे उस तरफ के लोग हों, ईमानदारीपूर्वक सब लोगों ने इस बात को कबूल किया है कि आज की जो परीक्षा पद्धति है, वह ठीक नहीं है। आज की परीक्षा पद्धति के तहत हिन्दुस्तान का जो 85 फीसदी भाग है, जो हिन्दुस्तान का ग्रामीण इलाका है, जो उस विद्यालय का पढ़ा हुआ लड़का है, जिस विद्यालय में न तो झोंपड़ी है, न तो शिक्षक मौजूद रहता है, न तो बैंच है और न चटाई तक मौजूद है, वह शहरों के विद्यालयों में पढ़े हुए लड़कों से प्रतियोगिता में कम्पीट नहीं कर सकता है। गांव के विद्यालय में पढ़ा हुआ लड़का जब विद्यालय से पढ़ कर घर आता है और अपनी मां से कहता है कि मां मुझे रोटी दो मैं भूखा हूं, तो मां उस से कहती है कि तू जा कर बाबू साहब की भैंस चरा, गाय चरा और वहां से तुझे खाना मिलेगा। एक तो वह लड़का है जो वहां से पढ़ कर निकलता है और दूसरी तरफ वह विद्यालय है, जहां के लड़के को हम शुरू से ही देखते है कि किस तरह की ट्रेनिंग मिलती है। जिस प्रकार हम देखते हैं कि एक अरबी घोड़े को ट्रेनिंग दी जाती है और एक गांव का घोड़ा है। उस तरह की ट्रेनिंग प्राप्त करने के बाद जब दोनों घोडे निकलते देहात का मरा हुआ घोड़ा और एक अरबी घोड़ा, जब दोनों बाहर निकलते है, तो आप अन्दाजा लगा सकते है कि कौन आगे जाएगा। चाहे आई० ए० एस० का ऐग्जामिनेशन हो और चाहे स्टेट का पब्लिक सर्विस कमीशन का एग्जामिनेशन हो, जब हम दोनों विद्यालयों में पढ़े हुए लड़कों को एक समान परीक्षा में, प्रतियोगिता में बैठने को कहते है, तो स्वाभाविक ही है कि जो देहात के स्कूल का लड़का है, वह मास्टर बनेगा, ग्राम सेवक बनेगा, चपरासी बनेगा और ज्यादा से ज्यादा एक क्लर्क बन जाएगा और जो बड़े बड़े स्कूलों, पब्लिक स्कूलों में पढ़े हुए लड़के निकलते है, वे जा कर आई० ए० एस० और आई० एफ० एस० बनते है या एकोनामिक सर्विस में जाते है बड़े बड़े पदों पर जाते है। ऐसे आप को बहुत से उदाहरण अभी प्रान्तों में मिल जाएंगे जहां एक ही परिवार के छः, आठ सदस्य आई० ए० एस० है। पिता आई० ए० एस० बेटा आई० ए० एस०, पोता आई० ए० एस०

और बीबी आई० ए० एस० जेनरेशन की जेनरेशन आई० ए० एस० है, जैसे उस खानदान में आई० ए० एस० का खजाना हो और दूसरी तरफ आप को ऐसे परिवार भी मिलेंगे, जहां एक ही परिवार में पांच, पांच ग्रेजुएट हैं लेकिन उसें में से एक को भी चपरासी की नौकरी नहीं मिल पाती। इसलिए जो अंग्रेजीनुमा हैं, वे अफसर बन जाते है। तो मैं यह कहना चाहता हूं कि माननीय सदस्य ने ठीक ही कहा है कि यदि कोई भी सरकार कारगर कदम उठाना चाहती है, तो उस को पब्लिक स्कूलों को समाप्त करना चाहिए। पब्लिक स्कूलों की जब बात कही जाती है, तो यह कहा जाता है कि संविधान में ऐसा प्रावधान है, हम संविधान कैसे समाप्त कर सकते हैं क्योंकि उस में राइट आफ ओपनिंग पब्लिक स्कूल है। जब तक पब्लिक स्कूलों की समाप्ति नहीं करेंगे, तब तक कोई काम बनने वाला नहीं है, ऐसी मेरी मान्यता है।

एक बात मैं यह भी कहना चाहता हूं कि एक नारा दिया जाता है कि शिक्षा का जहां तक सम्बन्ध है, एक समान शिक्षा होनी चाहिए। 'राष्ट्रपति का बेटा हो, चाहे चपरासी की संतान, ब्राह्मण या भंगी का बेटा हो, सब की शिक्षा एक समान'। यह नारा दिया जाता है। शिक्षा के मामले में चाहे राष्ट्रपति का बेटा हो, चाहे ब्राह्मण का बेटा हो, चाहे हरिजन का बेटा हो, जब तक सब के लिए एक समान शिक्षा लागू नहीं होगी, एक तरह के विद्यालय नहीं होंगे, एक तरह की एजूकेशन नहीं होगी, तब तक किसी के मेरिट को हम ठीक तरह से एसेस नहीं कर सकते हैं।

उपाध्यक्ष महोदय, मेरा कहना यह भी है कि भारतीय भाषाओं की उपेक्षा की जाती है। रिपोर्ट में मैंने बहुत खोजा। हो सकता है कि हमारी नजर से कहीं छिप गया हो, लेकिन उस में कहीं भी हमें को यह नहीं मिला है कि भारतीय भाषाओं में जिन लोगों ने परीक्षा दी है, उस में कितने परसेन्ट ऐसे उम्मीदवार हैं, जो सफल हो पाए हैं। कुछ सलेक्टेड यूनिवर्सिटीज है, जिन के नाम उसमें हैं और 500 से ज्यादा बड़े पदों पर आने वाले लड़के उन्हीं यूनिवर्सिटीज की प्रोडक्ट हैं। जो लड़के आई० ए० एस०, इन्डियन एडमिनिस्ट्रेटिव सर्विस में आए हैं, वे उन्हीं यूनिवर्सिटीज के हैं, तब आप ने क्यों इतने सारे विश्वविद्यालय महाविद्यालय खोल रखे है? पूरे हिन्दुस्तान के विश्वविद्यालय और महाविद्यालयों को आप ताला लगवा दीजिए। देश में ऐसे भी विश्वविद्यालय और महाविद्यालय हैं जहां से एक भी लड़का नहीं आ रहा है। कोई कोई विश्वविद्यालय और महाविद्यालय ऐसे हैं जहां से सेंट परसेंट लड़के आ रहे हैं। इसके पीछे क्या कारण है? इसके पीछे अंग्रेजी कारण है। यह मान कर चला जाता है कि यदि कोई अंग्रेजी जानने वाला है तो बहुत अच्छा आदमी हैं। मैं कहता हूं कि अंग्रेजी कोई क्राइटेरिया नहीं।

हमारे देश में जिसने ताजमहल बनाया और वर्ल्ड को एक आश्चर्यजनक चीज दी, क्या वह अंग्रेजी जानता था? हमारे देश में अकबर सब से अच्छा बादशाह साबित हुआ है। उसने ग्रांड ट्रंक रोड के दोनों ओर वृक्ष लगवाए थे। कुए खुदवाए थे। लेकिन उसकी क्वालिफिकेशन क्या थी? वह मिडिल पास भी नहीं था। इसलिए यह कहना कि अंग्रेजी जो जानता है वह बहुत बड़ा विद्वान है बिल्कुल गलत है। मैं तो कहता हूं कि अंग्रेजी जानने वाला सब से मूर्ख होता है। वह केवल अंग्रेजी बोल कर दूसरे लोगों को खुश कर देगा। अगर वह मिनिस्टर बन जाएगा तो बीबी के लिए अच्छे कपड़े ले आएगा, बच्चों के लिए अच्छे खिलौने खरीद देगा। इसलिए मैं कहता हूं कि अंग्रेजी कोई क्राइटेरिया नहीं है।

तीसरी चीज है परीक्षा केन्द्र की। सारे एग्जामिनेशन सेन्टर्स केपिटल टाउंस में खोले जाते हैं। मैं आपको बतलाता हूं कि जब मैं लास्ट टाइम में एम० पी० था तो आंध्र प्रदेश का एक लड़का जी० बी० अम्बेदकर मेरे पास आया। वह एग्जामिनेशन फीस भी बड़ी मुश्किल से दे सका था। वह भी तब जबकि शेड्युल्ड कास्टस के लिए कंसेशन है। वह यहां आकर पैसे के अभाव में एग्जामिनेशन देने नहीं जा रहा था। लेकिन उसे हमने पैसा दिया और उसने एग्जामिनेशन दिया। उपाध्यक्ष महोदय, आपको सुन कर ताज्जुब होगा कि वह एग्जामिनेशन में कम्पीट कर के पास हुआ और आज मसूरी में ट्रेनिंग ले रहा है। हम लोग तो यह महसूस नहीं करते हैं कि दस रुपये का क्या महत्व है लेकिन गांव में पांच रुपये के लिए हरिजनों के घर गिरवी रखे है, खेत गिरवी रखे हैं। जो लड़का मैट्रिक, बी० ए० या आई० ए० एस० पास करता है और पैसा कमाने के लिए नौकरी खोजता है तो आपने सभी सर्विसिज के लिए पोस्टल आर्डर रख दिये है। आप फिर सभी को कहते है कि हेड क्वार्टर में परीक्षा के लिए जाइये। मैं आप से कहता हूं कि परीक्षा केन्द्र निश्चित रूप से डिस्ट्रिक्ट हेडक्वार्टर से और सब-डिविजनल हेड क्वार्टर्स में होने चाहिएं।

मौखिक परीक्षा की बात और लोगों ने भी कही, मैं भी आपको कहता हूं कि इसकी कोई जरुरत नहीं है। जब आप एक बार रिटेन परीक्षा ले लेते है तो फिर यह परसनेलिटी टेस्ट क्यों होता है? इसका क्या मतलब रह जाता है? आपने पहले ही कह दिया कि लड़का 5 फुट 4 इंच हो और उसकी कम से कम क्वालिफिकेशन बी० ए० हो। उसकी सारी योग्यताएं आप पहले ही देख लेते है तो फिर परसनेलिटी टैस्ट क्यो रखा जाता है? इसका साफ मतलब है कि यह पैरवी की परीक्षा है। परसनेलिटी टेस्ट में पूछा जाता है कि आपके परिवार में कितने आई० ए० एस० हैं, बाप कलेक्टर है या चपडासी है। यह सब पूछ कर लड़के को मार्क्स दिये जाते है।

[श्री राम विलास पासवान]

मैं मंत्री महोदय से कहूंगा कि जब आप चाहते हैं कि सब जगहों पर परिवर्तन आये क्रांतिकारी काम हों तो आपको कहीं तो जोखिम उठा कर कदम उठाना पड़ेगा । मैं आप से कहता हूं कि आप इस मौखिक परीक्षा को निश्चित रूप से खत्म करवा दें । इसका कोई महत्व नहीं है ।

अब सीधे नियुक्ति का प्रश्न भी हमारे सामने है । आज तक हमारे दिमाग में यह बात नहीं आयी कि यह सीधे नियुक्ति क्या है ? जब मैं पिछली बार एम० पी० था और श्री लाल कृष्ण जी आडवाणी सूचना और प्रसारण मंत्री थे तो मैंने इसी हाउस मे कहा था कि आपके टी० वी० डिपार्टमेंट में एक पोस्ट निकली है जो कि शेड-यूल्ड कास्ट शेडयुल्ड ट्राइब के लिए रिजर्व है । मैंने उन्हें पत्र भी लिखा और कहा कि आपने उस पोस्ट के लिए बी० ए० क्वालिफिकेशन रखी है जबकि एक उम्मीदवार एम० ए०, बी० एल० है उसको आपने नहीं रखा और आप यह कहते है कि कोई उम्मीदवार अपीयर नहीं हुआ । मंत्री जी ने हमें यह भी बताया कि होम मिनिस्ट्री के सरकुलर के मुताबिक रिजर्वड पोस्टस तीन साल केरी फारवर्ड होती है और अगर तब भी उम्मीद-वार अवेलेबल नहीं होता तो पोस्ट इनटरचेंज होती है, एक दूसरे से चेंज की जाती है । इसी सदन में मैंने एक मामला उठाया था । तीन साल में नहीं बल्कि एक साल में ही एड हाक एप्वामेंट कर ली गई थी और जिस उम्मीदवार के संबंध में मैंने उस समय प्रधान मंत्री और सूचना प्रसारण मंत्री को लिखा था कि उसको नहीं लिया गया था । जिस उम्मीदवार के बारे में मैंने लिखा था वह एम० ए० बी० एल० था उसको दस साल का टी० वी० और सूचना और प्रसारण मंत्रालय का ज्ञान था लेकिन उस को न रख करके जिस उम्मीदवार की भरती की गई वह केवल बी० ए० पास था और उसको तीन साल का ही अनुभव था और सूचना और प्रसारण मंत्रालय से उसका कोई संबंध नहीं था । यह जो डायरेक्ट और एड हाक नियुक्ति की जाती है उस में सीधे सचिव या जिस अफसर को नियुक्ति का अधिकार होता है वह जिस उम्मीदवार के वास्ते मन बना कर रखता है उसकी ही नियुक्ति कर लेता है । वह अपने मन के लायक आदमी को रख लेता है । मैं चाहता हू कि आप बताये कि इस तरह से जिस की सीधे और एड हाक तरीके से नियुक्ति हुई है क्या उसको कभी बरखास्त भी किया गया है और अगर किया गया है तो कितनो को किया गया है । एक हरिजन या एक आदिवासी सीट के लिये पचास पचास उम्मीदवार उपलब्ध होते है लेकिन कह दिया जाता है कि कोई सूटेबल नहीं है और उन के स्थानो पर एड हाक दूसरों की नियुक्ति कर ली जाती है । आप मुझे कोई भी रिपोर्ट निकाल कर बता दे कि जिस आदमी को आपने एड हाक तरीके से एप्वाइंट किया है, जिस के लिये आपने कोई क्राइटीरिया नहीं रखा, कोई तजुर्बा नहीं रखा, कुछ नहीं रखा और सीधे अफसर के मन पर छोड दिया, वह चाहे जिस को बहाल करे, कभी क्या उस आदमी को हटाया गया है ?

मैं चाहता हूं कि नीति और नीयत को आप देखें । रिपोर्ट में कहीं भी लिखा नहीं रहता है, इंजीनियरिंग या कुछ इस तरह से दूसरे अपवादों को छोड करके, एडमिनिस्ट्रेटिव पोस्ट्स के लिये कि शेड्यूल्ड कास्ट्स और शेड्युल्ड ट्राइब्ज के उम्मीदवार उपलब्ध नहीं है । लेकिन फिर भी जितनी उनको पोस्ट्स मिलनी चाहिये उतनी नहीं मिलती है, उतनी पोस्टस पर उनकी नियुक्ति नहीं होती है । यह कह दिया जाता है कि वे योग्य नहीं पाये गये । एक लाइन लिखी रहती है, रेलवे सर्विस कमीशन के विज्ञापन को आप देखें या किसी भी सर्विस कमीशन के विज्ञापन को आप देखें कि

If the candidate belonging to the Scheduled Castes and the Scheduled Tribes is not available, the seat will be given to the candidate belonging to general category.

इसको ले करके योग्य उम्मीदवार हो, उसका भी गला घोट दिया जाता है । इस वास्ते मेरा कहना यह है कि एड हाक एप्वाइंमेंट्स का जो तरीका है इसको आप खत्म करें । सीधे आप कमीशन के द्वारा ही नियुक्तियां करवायें ।

यह जो रिपोर्ट है इस में आपने कहा है :

प्राविधिक तथा व्यावसायिक योग्यताओं की अपेक्षा रखने वाली परीक्षाओं, जैसे इंजीनियरी सेवा परीक्षा, स्टेनोग्राफर परीक्षा तथा भूविज्ञानिकों की परीक्षा के लिये अनुसूचित जातियों तथा अनुसूचित जन जातियों के उम्मीद-वार उनके लिये छूट देकर निर्धारित स्तर के अनुसार भी पर्याप्त संख्या में नहीं मिल सकें ।

क्या 31 साल की आजादी के बाद भी आपको देश में योग्य उम्मीदवार नहीं मिल सके है ? जिस समय अंग्रेज आया था तो क्या उसने किसी से पूछा था कि तुम को अंग्रेजी चाहिये या जितने बादशाह आये, क्या किसी ने पूछा कि तुम को फलां फलां भाषा चाहिये ? यह तो हम लोग ही हैं जो तीस साल के बाद भी पूछते हैं कि तुम को हिन्दी चाहिए या नहीं, तेलगु, तमिल, आदि चाहिये या नहीं । दो सौ वर्ष की गुलामी ने हमारी मां सिकता को इतना जर्जर कर दिया है कि हम अपने को गौरवान्वित ही अनुभव नहीं करते हैं और तीस साल के बाद भी कहते हैं--भारत सरकार को भी कहने में शर्म नहीं आती, रिपोर्ट पेश करने में शर्म महसूस नहीं होती--कि इन जातियों के योग्य उम्मीद-वार नहीं मिल रहे हैं । यह नीयत में कमी की चीज परिचायक है । मेरा सरकार पर सीधा चार्ज है, आरोप है--चाहे इस पक्ष की सरकार रही हो या उस पक्ष की हो--कि हरिजनों और आदिवासियों के मामले में वह कभी सीरियस नहीं रही है । मैं समझता हूं कि किसी भी समाज के उत्थान के लिये, किसी भी वर्ग के उत्थान के लिये पांच साल का समय काफी होता है । आप स्कूलों और कालेजों में चले जाएं । वहां आपको साइंस के विद्यार्थी हजारों की

संख्या में नहीं, बल्कि लाखों की संख्या में विद्याध्ययन करते हुए मिल जायेंगे, हरिजन आदिवासी मिल जायेंगे। उनको चुन कर आप उनके नाम नोट करें और उनको प्राइम मिनिस्टर के डिपार्टमेंट में, एटमिक एनर्जी कमीशन में, ऊर्जा मंत्रालय में, इंजीनियरिंग विभाग में या जिस किसी विभाग के लिये आपको आवश्यकता हो अभी से एक सेल बना कर के आप उनको ट्रेनिंग देना शुरू कर दें और चार पांच साल में ट्रेन हो जाने के बाद आप उनको नियुक्त कर सकते हैं। इस तरह से लाखों की तादाद में आपके पास ये लोग अवेलेबल हो जायेंगे। लेकिन यहां तो नीयत का अभाव है। जो होशियार चोर होता है वह जब चोरी करने जाता है तो जेब में रोटी का टुकड़ा रख लेता है और जहां चोरी करनी होती है वहां वह उस टुकड़े को कुत्ते के आगे फेंक देता है और वह चोरी करने में मस्त हो जाता है और कुत्ता रोटी खाने में। सवेरे से शाम तक अखबारों में, रेडियो में सभी जगहों पर हरिजन, आदिवासी, मुसलमान, हरिजन आदिवासी, मुसलमान नाम ही सुनाई देते हैं। नियत का बिल्कुल अभाव है और रिपोर्ट पेश कर दी जायेगी। मैं कहता हूं कि किसी भी सरकार के लिये 5 साल का पीरियड काफी होता है जिसमें वह किसी भी विभाग में उसकी नियुक्ति कर सकती है। सरकार को प्रत्येक डिपार्टमेंट में एक सैल खोलना चाहिये जिसमे स्कूल और कालेज से निकले हुए विद्यार्थियों को शिक्षा देनी चाहिये जिससे वह तैयार हो सके। उस विभाग की यह जिम्मेदारी रहेगी कि उस विभाग मे जब भी आवश्यकता होगी वह उस ट्रेड शिड्यूल्ड कास्ट को भर्ती करायेगा।

बेकारी की समस्या को कैसे सोल्व कर सकते हैं। आपके आंकड़े के मुताबिक 1 करोड 40 लाख लोग रोजगार के दफ्तर में अपना नाम दर्ज कराये हुए है। लेकिन देहात में कितने परसैंट लोग ऐसे हैं, मेरे ख्याल में 2 परसेंट भी नही हैं जो रोजगार के कार्यालय में अपना नाम दर्ज कराते है। क्योंकि वह उसकी उपयोगिता को समझते ही नही है। वह जानते हैं कि रोजगार के दफ्तर में एक हफ्ते में 5 रुपये खर्च करके नाम दर्ज करायेंगे और दो साल के बाद भी न तो उनको कोई चिट्ठी आयेगी और न कोई रोजगार मिलेगा। अगर कुछ रोजगार मिल भी जायेगा तो उसकी कोई उपयोगिता नही होगी। इसलिये वह लोग नाम दर्ज नही करवाते हैं। आज 3 करोड़ के लगभग नौजवान बेरोजगार हैं। जब इतने लोग बेरोजगार हों तो आप कैसे उनको रोजगार दे पायेंगे? सरकार के पास यह भी हथियार नहीं है कि वह इस बारे में ऐसा कर सके कि राइट टू जाब दे दिया जायेगा। हम शुरू से यह मांग करते आ रहे हैं कि जो नौजवान लड़के आयें, जो इस देश में पैदा हुआ है, उसे राइट टू जाब दीजिए। उसका क्या कसूर है कि आप उसे राइट टू जाब नहीं देते हैं, लेकिन वह नहीं दे सकते हैं। हम मांग करते हैं कि अन-एम्पलायमेंट अलाउंस दीजिये, लेकिन वह भी नहीं दे सकते हैं। हम कहते हैं कि 25 साल तक लड़का जवान रहता है, 26 साल का होने पर नौकरी में नही लेते हैं। हम कहते हैं कि यह उमर का सिलसिला खत्म कर दीजिये अगर 50 साल के को भी नौकरी मिलती है, तो उनको लिया जाना चाहिये। जब आप 25 साल तक नौकरी दे ही नहीं सकते हैं तो उसका क्या कसूर है। 50 साल में भर्ती होकर वह 5 साल ही काम कर लेगा। लेकिन वह भी नही हो सकता है। तो मेरा कहना है कि जब कुछ नही हो सकता तो वह लड़का क्या करेगा, वह गलत मार्ग पर चलेगा, हिंसा की तरफ भागेगा, कोई दूसरा काम करेगा। इसलिये रास्ता ऐसा होना चाहिये जिससे बेरोजगारी की समस्या हल हो सके। मैं सरकार से कहूंगा कि आप सर्वेक्षण करवाइये। हमारे साक्षी ने ठीक ही कहा कि कुछ हरिजन आदिवासी परिवार डेवलप कर रहे हैं। मैं कहता हूं कि आप सारे हिन्दुस्तान में जितने परिवार है, सबका सर्वेक्षण कराइये और प्राथमिकता नौकरी में उसको दीजिये जिस परिवार का एक भी आदमी चपड़ासी की नौकरी में भी नही है। इस तरह से प्राथमिकता दीजिये और हर परिवार के कम से-कम एक आदमी को एम्पलायमेंट दीजिये। इसमें सबसे लास्ट मे आई० ए० एस० के परिवारों को रखिये। आप इस तरह से देखेंगे कि 5 साल के अन्दर ऐसा कोई परिवार नही होगा हिन्दुस्तान मे जिस परिवार के किसी एक आदमी को भी हम नौकरी न दे सकें। अगर आप नोकरी नही दे पाते है तो उसको रोजगार दीजिये, रोजगार नहीं दे पाते है तो लघु उद्योग दीजिये। अगर यह तीन बाते आप करेंगे तो हम समझ सकते है कि सरकार कुछ कंक्रीट काम कर रही है।

आज पूरा पूर्वांचल जल रहा है। उसके पीछे एक ही कारण है। अगर विदेशी का मामला सोल्व हो जायेगा तो कल क्या वहां आर्थिक क्रान्ति नही चल सकती है? बिहार, उड़ीसा, उत्तर प्रदेश वगैरा जो बैकवर्ड स्टेट्स हैं वहा के नौजवान जब-जब कोई सरकार बनती है तो उसकी और जिज्ञासा से देखते हैं कि यह सरकार कुछ करेगी, वही से कोई रोड़ा पत्थर उठाकर रखदेगी और बेरोजगारी की समस्या का हल करेगी। लेकिन 2, 4, 5 साल के बाद जब फ्रस्ट्रेशन आयेगा, वहां निराशा की स्थिति आयेगी, विस्फोटक स्थिति बनेगी तब आप देखेंगे कि किस तरह से पूर्वांचल आपके हाथ से जा रहा है। इसी प्रकार मुझे आशंका है कि कुछ दिन के बाद यह हिन्दुस्तान जो कि आर्यावृत कहलाता है, इंडिया डेट इज भारत, हमको लगता है कि पूर्वांचल खतरे में है, उसको बेरोजगारी और भुखमरी की समस्या ले डूबेगी। इसलिये मैं सरकार से आग्रह करूंगा कि सरकार इस पर गंभीरता पूर्वक विचार करे।

[श्री राम विलास पासवान]

मैं आफ़िशल लेंग्वेज कमेटी का मेम्बर हूं। प्रत्येक डिपाटमेंड में 90 परसेंट या 99 परसेंट हिन्दी जानने वाले लोग हैं, लेकिन सारे का सारा काम अंग्रेजी में चलता है। हमारे यहां डा0 राजेन्द्र प्रसाद रोड पर सी० पी० डब्लयू० डी० का फोर्थ ग्रेड का एक लेबरर आया। उसने कहा कि इस काग़ज़ पर दस्तख़त कर दीजिए, जिस पर लिखा था "रिसीव्ड टू सोफ़ाज़", जबकि सोफ़ा एक था। हमने कहा कि इस कागज़ पर दो सोफ़े लिखा है। उसने कहा कि इस पर दस्तख़त कर दीजिए, वर्ना मेरी नौकरी चली जायेगी। मैंने उससे कहा कि क्या एक सोफ़ा घर से ला कर दोगे, हिन्दी मे क्यो नही लिखते हैं। उसने जवाब दिया कि यहां तो अंग्रेजी ही चलती है। फ़ोर्थ ग्रेड के कर्मचारी से जबरन अंग्रेजी में लिख कर दस्तख़त कराने के लिए कहा जाता है।

जहां तक विदेश सेवा का संबंध है, लोगों को सिलेक्शन और ट्रेनिंग के बाद सीधे विदेश सेवा में भेज दिया जाता है। जिस व्यक्ति को भारत की कोई जानकारी नही है, जिसको पता नही है कि भारत में सासाराम कहां है, चम्पारन कहां है, यू० पी० या तमिलनाडू कहां है, वह विदेशों में भारत का प्रतिनिधित्व करता है।

श्री मलिक एम० एम० ए खां (एटा) : क्या विदेशों में यह पूछा जायेगा?

श्री राम विलास पासवान : जब विदेश में हमारा एम्बैसेडर खडा होता है, तो समझा जाता है कि भारत खड़ा है। हम लोग यहां पर अपनी अपनी कांस्टीट्युएन्सी के लिए खड़े होते हैं। लेकिन विदेश में हमारा राजदूत सारे भारत के लिए खड़ा होता है। लेकिन उसको भारत के किसी भाग की कोई जानकारी नही होती है। वह तो सिर्फ़ अच्छी अंग्रेजी बोलना जानता है-वह यह जानता है कि अंग्रेजी में बाप को पापा और मां को मम्मी कहा जाता है। इस लिए यह ज़रूरी है कि लोगों को सदा विदेश सेवा में ही न रहने दिया जाये, बल्कि उन्हे देश की अन्य सेवाओ में भी लगाया जाये, ताकि उन्हें अपने देश और विदेशों की जानकारी प्राप्त हो सके। तभी वे विदेशों में हमारा सच्चा प्रतिनिधित्व कर सकेंगे।

सरकार पूरे हिन्दुस्तान में उद्योगों का जाल बिछाना चाहती है, लेकिन इस काम के लिए कोई कैडर नही है। सरकार के पास हर मर्ज की एक ही दवा है--यूनिवर्सिटी हो या कोई अन्य पोस्ट हो, सब जगह आई0 ए0 एस0 के लोगों को लगा दिया जाता है। इस लिए सरकार एक इंडियन इंडस्ट्रियल मैनेजमेंट सर्विस शुरू करे। उसके अंतर्गत सब प्रकार के उद्योगों का प्रशिक्षण दिया जाये। ऐसा कैडर बनाने से देश भर में उद्योगों का विस्तार होगा, अनएम्पलायमेंट को दूर करने और राष्ट्र को आगे बढ़ाने में मदद मिलेगी।

मैं मंत्री महोदय से यह निवेदन करना चाहता हूं कि सब प्रकार की रिपोर्ट प्रति वर्ष आती रहती हैं। लेकिन दुर्भाग्य की बात यह है कि किसी रिपोर्ट के बारे में एक्शन टकन रिपोर्ट नहीं आती है। इस का कारण यह भी है कि सरकार ने यह अधिकार भी नहीं दिया है। अगर सरकार की नीति सौ फीसदी अच्छी हो, लेकिन उसका कार्यान्वियन करने की शक्ति दो परसेंट न हो, तो उससे अच्छा यह है कि भले ही नीति पचास फीसदी अच्छी हो, लेकिन उसको लागू करवाया जाये।

मैं मंत्री महोदय से आग्रह करना चाहता हूं कि यह सदन हिन्दुस्तान की सर्वोच्च संस्था है, उसके माननीय सदस्यों की राय को दृष्टि में रखते हुए वह कारगर कदम उठायें और देखें कि सही कार्यान्वियन हो रहा है या नही।

*SHRI ERA MOHAN (Coimbatore): Hon. Mr. Deputy Speaker, Sir, on the 28th Report of Union Public Service Commission, I rise to say a few words on behalf of my party, the Dravida Munnetra Kazhagam. I hope that this august House and the hon. Members present here are aware of the pioneering self-respecting movement started by our Thanthai Periyar some seventy-five years ago in Tamil Nadu and admirably advocated by Arignar Anna for the purpose of uplifting the people belonging to the lowest strata of society, for raising the living standard of those wallowing below the poverty line and for ensuring basic human rights for those neglected sections of the society. The Justice Party containing in its very name the avowed objective of this movement, i.e. getting equality of opportunity and fair-play to the oppressed people, was started in Tamil Nadu and it became the ruling party. At that time, the people who formed just 3 per cent of the total population had appropriated to themselves 100 per cent of job opportunities and educational amenities. To eliminate this injustice, the then ruling Justice party of Tamil Nadu promul-

*The original speech was delivered in Tamil.

gated the Communal G.O., which later became the seed-bed for social equality, which ensured equal opportunities both in jobs and in education for all the sections of the society, for the backward classes, for the scheduled Castes and Scheduled Tribes.

The Dravida Munnetra Kazhagam is keen that this communal G.O. is implemented in all other States of the country so that the neglected sections of the society like the backward classes get their rightfull share in jobs and in educational opportunities. When, after Independence, this G.O. was sought to be declared as unconstitutional, the people of Tamil Nadu raised their flag of remonstrance. The greatest democrat of this century, Pandit Jawaharlal Nehru, appreciating the genuine sentiments of the people of Tamil Nadu, amended the Constitution, and gave statutory support to this G.O. for the betterment of downtrodden. We are grateful to this beacon-light of human welfare. Today, his daughter, Shrimati Indira Gandhi is at the helm of affairs. The backward classes all over the country should get equality of opportunity in the recruitment for jobs being conducted by the U.P.S.C. I demand that there should be reservation for them in the jobs for which recruitment is conducted by the U.P.S.C.

Mr Deputy Speaker, Sir, I would like to refer to the official languages enumerated in the 8th schedule of our Constitution—Assamese, Bengali, Gujarati, Hindi Kannada, Kashmiri, Malayalam, Marathi, Oriya, Punjabi, Sanskrit, Sindhi, Tamil, Telugu and Urdu. The U.P.S.C. permits the candidates to answer the question papers in all these official languages. But, the questions are prepared only in English and Hindi. Is this proper, I would like to know. It should not be posing any serious problem for the U.P.S.C., which prepares questions in English and Hindi, to prepare the questions in these other official languages also that have been enumerated in the Constitution. It is being bruited about that if the question papers are prepared in all these official languages there is the possibility of the questions getting leaked out. I have no hesitation in saying that this is a baseless fear and this argument does not hold any water because all these years the U.P.S.C. has been preparing questions in Hindi and English and there has never been any leakage of questions so far; there will be no leakage even when the question papers are prepared in all the 15 official languages.

Sir, along with the application form, fees of Rs. 50 and Rs. 100 are collected by the U.P.S.C. I am afraid that these fees are exorbitantly high and it is beyond the reach of poor candidates. If the U.P.S.C. examinations are to become universal throughout the country, it is imperative that the fees must be reduced substantially.

Mr. Deputy Speaker, Sir, the candidates who have been selected by the U.P.S.C. for jobs are to wait for some months before they get the actual appointment orders. The dependent families of these candidates continue to be in distress till their wards get the jobs. I suggest that the selected candidates must be given monthly financial assistance till they are appointed. The total expenditure that might be incurred in this is not going to be financial drag for the Government, since it is going to be only for a short interval from the date of selection to the date of appointment.

I would refer, Sir, to another important issue. The IAS interviews are held in New Delhi. While the IPS interviews are conducted in the State capitals, for example, in Madras for the State of Tamil Nadu, I wonder why the IAS interviews cannot be held in the State capitals. The poor candidates are finding it hard to come all the way to Delhi from their places of residence and stay here for a few days for this purpose. They cannot afford

[Shri Era Mohan]

to such heavy expenditure. The hon. Members, who are poor like me, know the high cost of living in Delhi.

MR. DEPUTY-SPEAKER: Mr. Mohan, you want mobile interviews.

SHRI ERA MOHAN: Mr. Deputy Speaker, Sir, I want that the IAS interviews must also be held in the capitals of States, as is being done for the IPS interviews. This will reduce considerably the financial burden of the candidates.

Before I conclude, I would refer to another important issue. After completing the training, the IAS and the IPS officers are posted to their respective State cadres. While the State Government are liable to pay their salaries and allowances, they cannot punish any of the erring IAS or IPS official; the power of taking disciplinary action against such erring officials vests with the Central Government. Consequently, the State Governments are in the unenviable situation of putting up with all the whims and fancies of such erring IAS or IPS officials. For the sake of ensuring efficient administration, the power to punish the officials committing serious lapses should vest with the State Governments.

I am grateful to you for giving me these few minutes to express my views and I resume my seat.

SHRI P. A. SANGMA (Tura): On the recommendation of the Kothari Commission, the UPSC decided a year ago that the regional language under the Eighth Schedule of the Constitution should be a compulsory paper. I have been listening to friends on both sides, and they have been very vehemently advocating that English should be done away with, that the regional languages should be encouraged more, that Hindi should be encouraged more. As far as encouragement of Hindi and the regional Languages is concerned, I do not dispute it at all, but there is a problem in many parts of the country, especially in my region, that is the north-eastern region. There are thousands of languages, dialects which are spoken in our country. Even in my own Garo tribes, we have got seven languages, if you talk of Nagaland, Nagas have got 17 languages, if you talk of Arunachal, they have also as many as 17 tribes and 17 languages. If you look at the Eighth Schedule of the Constitution, you will find that there are only 14 languages which have been recognised as the regional languages. Now the people, in those parts of the country, whose languages have not so far been recognised as a regional language under the Eighth Schedule, if they do not have the medium of instruction in any of the regional languages included in the Eighth Schedule, how do you expect the people of that area to compete in this examination? Janata Party Government was very firm on insisting on this recommendation of having a compulsory paper on the regional language. Members of the Sixth Lok Sabha will remember that I took up this particular issue on the floor of the House and the House had to be adjourned on this issue. As far as our region is concerned, we cannot accept it, we are helpless. We have been saying that there may be a compulsory paper on the regional language for the rest of the country, but at least people from our part of the country should be exempted and an alternative paper in lieu of the compulsory regional language paper should be allowed for our people in the North-eastern region. This has been done for one year. Last year because every one of us demanded and because there was a lot of agitation, it was extended for one year. I would like to know form the Minister, what is the policy of the Government of India on this particular point? For future, is the Government considering to extend this relaxation so that the people in the North-eastern region will be exempted from appearing for the compulsory regional language paper. I would again appeal to the Government that as far

as our region is concerned, there should be an alternative paper in lieu of the regional language paper.

There has been a lot of discussion on UPSC Report, not only now, but for so many years. Regarding the representation of the Scheduled Castes and Scheduled Tribes in the all-India services, today, the Government of India is very keen that the Scheduled Castes and Scheduled Tribes should come up. But if this recommendation of the Kothari Commission is accepted, then the people living in the North East will be at a disadvantage and it will be a conflict of policy. Therefore, I would again submit that the people in the North East, whose languages have not been included in the Eighth Schedule, should be allowed to take an alternative paper.

Now as far as the representation of the Scheduled Castes and Scheduled Tribes is concerned,—I belong to a Scheduled Tribe—I think, here the question is not the representation of the Scheduled Castes, Scheduled Tribes and the rest; the conflict is between the poor and the rich, it is between the rural and the urban people. Whatever steps the Government of India have taken to bring up the rural people, to bring up the Scheduled Castes and Scheduled Tribes have not worked very much till today. There are so many coaching centres that have been started by the Government of India. That is very good. I welcome it and it should continue. Still, we have not been able to solve the problem because the root-cause lies in the foundation of education one receives. As some hon. Members who preceded me pointed out, how can we expect a student, whether he is a Scheduled Caste or a Scheduled Tribe or even a Brahmin or a high caste, living in a village having no facility of any schooling, having no facility of any good education, to compete in an examination of this type which is the highest in the country?

What is, therefore, required is to take necessary measures to bring up the standard of education in the rural areas. If we go to the rural areas and find out the conditions of schools there, we will find that the conditions are appalling. Majority of us have come from the rural areas and we know the conditions under which the people are living in the rural areas. I want to give you an example of my own constituency, the most backward constituency. After the last session, I had gone to my constituency. I had been going from village to village for about 1-1/2 months. You will be shocked to know that I have in my possession hundreds of memoranda in which they have demanded for a map of their district. In the L.P. schools, the lower primary schools, they do not have a map of their district. Therefore, they want that a Member of Parliament should take it up with the Government to provide them with a map of their district. I have received memoranda in which they have stated that they do not have a black-board in the school and therefore, they have demanded that they should be given a black-board in the school. If the conditions of our schools are such, how can we expect these boys and girls to compete with others?

MR. DEPUTY-SPEAKER: Before you contested the election, did you assure them that you would supply all these things to them?

SHRI P. A. SANGMA: I did not assure them. But I had occasions to raise these matters on the floor of the House in the Sixth Lok Sabha regarding the conditions of our schools in the Garo Hills. There were a lot of strikes by teachers who were without pay for 7 to 8 or 9 months. I had raised these matters on many occasions on the floor of the House. Even this time, I have given notice of Questions. But I get this kind of a reply, "We regret to inform you that your Question cannot be admitted because it falls under the Sixth Sche-

[Shri P. A. Sangma]

dule of the Constitution of India, under the Autonomous provision." This is the position.

I say, it is not the question of Scheduled Castes and Scheduled Tribes and the rest. In the case of Scheduled Castes and Scheduled Tribes people who have the facility of educating their children in good schools, their children will certainly come up. Even in the case of a Brahmin or a high caste person who has no means of educating his children in good schools, his children will never come up. Therefore, what is required is to improve the quality of our education and improve the facilities of our educational institutions in the rural areas. It may not fall under the Ministry of Home Affairs. But I think, the Ministry of Home Affairs should bring out this specific point to the Ministry of Education. This I sincerely feel is the real point.

I know of many of our boys and girls who have appeared in the IAS examination and who have seen the face of a train only when they were coming to appear in the IAS examination. Our area is completely isolated. Out of 7 States in the North-eastern region, Assam is the only State having a railway connection. Other States do not have any railway connection. Even graduate boys who are appearing in the IAS examination have not seen a train, except perhaps in the picture. How can we expect them to compete in the examination appear in the interview, talk of international issues, philosophy and all that? It is completely impracticable. Therefore, my appeal is that necessary steps should be taken to improve the standard of education in the rural areas and backward areas. Good schools should be opened, finance should be given for the purpose. We have many good schools in the cities. But we do not have schools at all in the rural areas. This imbalance has to be looked into and necessary steps have to be taken as far as our region is concerned. I have pointed out the real problem.

I would once again appeal to the Government of India that the compulsory paper of regional language should be done away with as far as our region is concerned.

MR. DEPUTY-SPEAKER: Mr. Harikesh Bahadur....No present.

The Minister will now reply.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, can I address you as *'Upasabanayagar avargale'*....

MR. DEPUTY-SPEAKER: Provided it is interpreted there. Otherwise, somebody will raised a point of order.

SHRI P. VENKATASUBBAIAH: Mr. Deputy-Speaker, Sir, there has been a very useful discussion on this report of the Union Public Service Commission presented to this House. During the previous Session of Parliament, it was discussed in the Rajya Sabha; and it was partly discussed in this House also.

Many useful and valuable suggestions have been made with regard to making the UPSC a more effective instrument in bringing out the best talents in our country to run the administration both at he Centre and in the States. The common feeling among all the Members who participated has been with regard to the selection of the candidates from the rural areas, from the backward areas and from the neglected sections of the society. This has been the common theme in the speeches made by the hon. Members. I entirely agree

with the hon. Members that there have been some social and economic aberrations all these years, and it was the monopoly of a few privileged sections of the society to get into this very pride-post, very important post, in the bureaucratic set-up of the country. It had been the endeavour of the Government and also the UPSC to see that these imbalances were corrected. But people who are the best talented, by force of circumstances, because of the environment in which they were brought up, have been denied the opportunity of best education and have been neglected all these years. That has been recognised by the Government, and under the leadership of Shrimati Indira Gandhi, every effort is being made to correct this imbalance that was in the society and to see that every effort is made to make available the facilities for these neglected sections of the society to come up to the level and participate successfully for selection in higher posts.

Pre-examination training centres have been functioning for some years now. In the case of Combined Engineering Services Examination, there are already two pre-examination training centres at Tiruchirapalli and Allahabad to train Scheduled Caste and Scheduled Tribe candidates for the examination. During the period, 1974 to 1978, 177 candidates were trained in these centres, of whom 65 came out successful. There are at present seven All India Central Services pre-examination training centres at Allahabad Shilong. Madras Jaipur, Patiala, Hyderabad and Delhi. The entire expenditure on tuition, boarding, lodging, medical and library facilities is borne by the government in respect of training provided by these centres for the Scheduled Castes and Scheduled Tribes candidates. There are also 12 coaching centres for Scheduled Castes and Scheduled Tribes candidates for State Civil Services. For candidates appearing for Stenographer grade examinations a special scheme of coaching is in operation in collaboration with the Ministry of Labour. 500 trainees per year are being coached in 9 centres in Delhi and 1 in Ghaziabad. The adequacy of these facilities would no doubt be a matter which will be under constant review of the government. We ourselves feel that considering the enormity of the problem, these coaching centres may not be adequate enough to give sufficient coaching to all these people. So it is being kept under the constant review of the government and also the UPSC to see whether more facilities could be given for these people to come up to the level of other candidates.

The other point was with regard to opening of more centres to facilitate members coming from far flung areas to participate in the tests. We are now referring this matter to the Union Public Service Commission for their consideration and also necessary action.

About personality tests, that was the one point which has been very consistently raised during the discussion here.

MR. DEPUTY-SPEAKER: Mr. Kodiyan was very particular.

SHRI P. VENKATASUBBAIAH: Mr. Kodiyan was very particular. Had he been successful in the IAS selection, it would have been a terrible loss for the Lok Sabha. We would have missed him here.

With regard to personality tests, our government's considered view is that this personality test is not intended to have a look at the candidate to see how tall he is, how handsome he is, how fluent he is and how sophisticated he is. The intention of this personality test is only to examine the candidate, to know his reastion to the commitment to the policies and programmes of the Constitution. I am not pleading that the candidate to be selected should be committed to a political party's ideology.

श्री जगपाल सिंह (हरिद्वार) : यह तो केन्द्र का सर्विस कमीशन और राज्यों के सर्विस कमीशन

[श्री भगपाल सिंह]

हर कैंडीडेट के बारे मे थानों से पूछते हैं और उनसे रिपोर्ट मंगाते हैं।

SHRI P. VENKATASUBBAIAH: Sir, the Constitution is committed to socialism, democracy and secularism. This commitment to the Constitution is the yardstick and the touchstone for selecting these candidates because ultimately these are the persons who have to run the government and preserve the secular, socialist and democratic character of our country. So, for this purpose, we have reduced its importance to the barest minimum. For your information, now out of 2050 marks, only 250 marks have been set apart for personality test......

SHRI P. K. KODIYAN: That is enough.

SHRI P. VENKATASUBBAIAH: The Union Public Service Commission is a body independent of the executive. It is an autonomous body created under the Constitution and is answerable to the President and to this House. So we must have some basic confidence in the working of the UPSC. That is the reason why the government has been taking adequate interest to see that the UPSC is reflective of all the cross-sections of the society. About the composition of the UPSC, the government is very much careful and interested as well to see that the composition of the Union Public Service Commission satisfies the totality of our country's circumstances.

If hon. Members say that even this 250 marks makes all the difference, that is a matter of opinion. I would only request the hon. Members to go deeply into this matter whether this personality test is necessary or not. From the point of view of Government, it is necessary for various reasons enumerated now before the House. I can assure you that in regard to this 250 marks, the U.P.S.C. will see to it that no discrimination is made because a particular candidate may come from the rural or urban area. Most part of whether he can speak fluently or he can answer the question in English in an intelligent manner is being tested in the written test. So, I feel that for some time to come, this personality test is necessary to bring out the best talents among the persons.

SHRI P. K. KODIYAN: On a point of clarification. You said that this personality test is intended to know the quick reaction of the candidates. But you know that the candidates coming generally from the backward areas are not as articulate as those coming from urban areas where they have higher standards of education. Maybe, they may also be coming from families having high standards of living. The rural people will not be as articulate as the urban people. There would have been quick reactions from the candidates coming from the urban areas.

SHRI P. VENKATASUBBAIAH: That is why it has been reduced to the minimum. I know that because I too am coming from the village. I know about the candidates coming from the villages.

श्री विरधी चन्द्र जैन (बाड़मेर) : ये बिल्कुल सही कह रहे है।

SHRI P. VENKATASUBBAIAH: It is correct. It should be hundred per cent.

About the examination in regional languages, the view of the Government is to do as much as they can in order to make them write their papers in the regional languages. One important aspect of the matter is this. After the introduction of this system, the percentage of candidates who have written their papers in their own recognised languages is not much. They are not encouraging. In your own State—Tamilnadu—which is considered to be the champion of the regional languages, I think you will be astonished to know that the number of candidates who have opted to write in the regional language comes to 10 candidates, that is, it comes to. 14 of the total number of persons. Of course my State is still

better. The people who have answered in English come to 5,916 which is 86.78 per cent. So, there is some force in the argument of Shri Kodiyan namely the regional languages must be sufficiently strengthened. And that should be the endeavour of the State Governments. I am glad to inform the House that many State Governments have taken this up seriously of enriching the regional languages and are trying to impart education in their regional languages.

MR. DEPUTY-SPEAKER: Not only in Secondary Education but also in collegiate education. That is very important.

SHRI P. VENKATASUBBAIAH: That is right. They are doing that. Even among the Hindi-speaking people, they have not bettered their performance.

Only 803 people have written their tests in Hindi. This constitutes only 11.79 per cent.

MR. DEPUTY-SPEAKER: That means the rest of them wrote in English.

SHRI P. VENKATASUBBAIAH: The rest of them wrote in English. So, Sir, an atmosphere is there. If Shri Ram Vilas Paswan had been here I would have been very happy. He pleaded for Hindi and very rightly also. But as long as there is atmosphere in this country when English is sought as a status symbol and a feeling that people who know English get along well in life, even in spite of our repeatedly telling our children, they opt for English.

At the some time, Sir, one should not have a feeling that English would be driven out from this country. Shri Sangma has expressed this fear. I must say that English is going to be a powerful link language. Love towards one's own regional language should not at the same time make a person antagonistic to English. English is an accepted international language. The more we learn from other languages the more knowledgeable we become and even if we include some English words in our language that will enrich our language. With regard to Shri Sangma's request that exemption be extended for some more time, Sir, it is under the active consideration of the Government.

With regard to Departmental Promotion Committees. I want to tell Shri Kodiyan that there has been some delay with regard to these departmental promotion committees and these departmental promotion committees must necessarily meet once in a year. There has been some delay and it has been brought to the notice of the concerned Ministries and departments that this should be avoided.

The *ad-hoc* appointments relate to the delay in the meeting of the Departmental Promotion Committees. When they do not make promotions naturally *ad hoc* appointments have to be made but we cannot squarely blame these ministries or departments for the DPCs not meeting regularly. There are several difficulties that come in the way. There are some procedural difficulties also. We want to obviate all these difficulties and streamline the process of these departmental promotion committees meeting once in a year and making recommendations. I may tell Mr. Kodiyan that there are some valid reasons for the departmental promotion committees not meeting regularly. The delay in holding the meeting of the departmental promotion committees very often is inescapable due to disputes about the seniority and resultant litigation. Delays in appointments have also arisen due to non-finalisation of the recruitment rules. Instructions have been issued that regular appointments should be made in all cases with reference to the rules and orders as existing and need not be held over till the recruitment rules are made or modified. We have issued necessary instructions about the *ad hoc* appointments also. Also I would like to inform Mr. Kodiyan that in respect of *ad hoc* appointments, in the case of posts in

[Shri P. Venkatasubbaiah]

Group A and Group B *ad hoc* appointments exceeding one year cannot be made by the departments concerned without the concurrence of the U.P.S.C. All cases referred to the U.P.S.C. late or those which have not been accepted by them are taken serious notice of and concerned departments have been advised to take appropriate steps.

I would like to draw the attention of the House in this connection to the specific remark in the body of the report that there has been some improvement in this regard. Of course you have mentioned it, 'some' does not mean anything. I also agree with that. But we have been doing our best in all these matters.

Government is also seized of the problem of delays and the time-lag that arises between the advertisements of the Commission and the actual appointment. In particular, delays arising after the selection of candidates on account of procedural formalities have been under constant review. Now, Sir, an arrangement has been made that there will be simultaneous medical test also so that that may not consume more time. We are trying our best to minimise delays in this regard.

Regarding the point of non-availability and non-recruitment of Scheduled Castes and Scheduled Tribes, I would like to draw the attention of Mr. Kodiyan that in some cases, especially in cases of technical posts, we may not be able to get candidates from these sections of society. That is why there have been delays or we were not able to absorb as many people as we would have wished who are eligible because of the reservation. But the point made by Mr. Kodiyan was with regard to promotions and he said that they have been inadequate. I may mention this to the Member. He mentioned about 15 per cent in respect of scheduled castes and 7 per cent in respect of the scheduled tribes. Perhaps he is referring even in the matter of promotion, reservation is made at 15 per cent for scheduled castes and 7 per cent for scheduled tribes. Government, on any account, will not tolerate that the quota that is being reserved under the Constitution.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : मंत्री महोदय ने कहा है कि टैकनिकल सर्विसिज में यह प्राबलम है। मैं जानना चाहता हूं कि क्या नान-टैकनिकल सर्विसिज मे शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज का कोटा पूरा है या नहीं।

SHRI P. VENKATASUBBAIAH: There are some technical services; there may also be some non-technical posts in some of the categories. There we may not be able to get adequate number of people. We are trying to do our best. We are trying to do whatever is possible to give adequate and due representation to these people.

Then, lastly, the Member from Tamil Nadu said about the disciplinary control over officers of the All India services serving in the States. I would like to make this point clear.

PROF. MADHU DANDAVATE (Rajapur): The hon. Minister may kindly excuse me for one interruption. We have got this experience in the Railways in respect of a particular category of work., when properly trained workers from the scheduled castes and scheduled tribes were not available and when they appeared for the examination their performance was not proper, what was done was, special types of training centres were started so that they could become more qualified; and it happened that by experience they became more qualified.

SHRI P. VENKATASUBBAIAH: I will take note of it. Regarding the point raised of 'disciplinary action' I would say that these officers have been selected for manning administrative posts in the States and in the Centre.

State Governments do have the power to institute disciplinary proceedings against them for acts of omission relating to the periods while they were serving in the State. However, as they are appointed by the President, in fairness to the officers themselves and in line with the provisions of Article 311 of the Constitution, the ultimate penalty of dismissal removal or compulsory retirement can be taken only by the President. This cannot be construed as Central intervention in the affairs of the State or its administration.

I hope I have been able to cover some of the important points raised by the hon. Members. I once again thank you and the hon. Members, who have taken part in the discussions.

SHRI KUSUMA KRISHNA MURTHY (Amalapuram): The interview Board for All India Services sits only at Delhi. It was suggested that it should go round various important centres in the country for this purpose. Secondly, the representation in the All India Services from the South is not as much as from the North. That has been consistently seen. It seems, as if persons from the South are not suitable....

SHRI P. VENKATASUBBAIAH: The opinions and feelings expressed by the hon. Members will be communicated to the Union Public Service Commission for their sympathetic consideration. I commend the motion to the vote of the House.

MR. DEPUTY-SPEAKER: The question is:

"That this House do take note of the Twenty-eighth Report of the Union Public Service Commission for the period 1st Apri, 1977 to 31st March, 1978, together with Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned in the Report laid on the Table of the House on the 30th January, 1980."

The motion was adopted.

15.52 hrs.

INTER-STATE WATER DISPUTES (AMENDMENT) BILL

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): I beg to move:

"That the Bill further to amend the Inter-State Water Disputes Act, 1956, be taken into consideration."

This Bill was moved in this House on the 27th March, 1980 and nearly three moths have passed. I, therefore, thought it proper that I must refresh the memory of the hon. Members of the House and state a few words with respect to this Bill, its aims and objects.

The Narmada Water Disputes Tribunal was constituted by the Government of India under Section 4 of the Inter-State Water Disputes Act, 1956, for adjudication of the water disputes relating to the river Narmada and the river valley thereof amongst the States of Gujarat, Maharashtra, Madhya Pradesh and Rajasthan in October, 1969. The Tribunal forwarded its report in August, 1978. As provided under the Act, the Central Government and the party States made further references to the Tribunal. After considering these references, the Tribunal forwarded its further report to the Central Government on 7th December, 1979 giving necessary explanations and guidance. In terms of Section 6 of the Inter-State Water Disputes Act, the decision of the Tribunal was published by the Central Government in the official gazette on the 12th December, 1979. The decision of the Tribunal has now become final and binding on the parties to the dispute and shall be given effect to by them according to the final order of the Tribunal. Government of India has now been directed to participate in the machinery proposed for implementing the directions of the Tribunal. The decision of the Tribunal envisages setting up of Narmada Valley Control Authority for the purpose of securing compliance and